## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CA-(CAA)-83(ND)/2017

## IN THE MATTER OF:

PIPL Business Advisors and (P)

& Investment (P) Ltd. and M/s. NIIT Technologies Ltd.

.. PETITIONER

SECTION:

Under Section 230/232

Order delivered on 14.9.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. UK Chaudhary, Sr. Advocate

Mr. Anirudh Das, Advocate

Mr. Kamaljeet Singh, Advocate

Mr. Himanshu Vij, Advocate

For the Respondents

ORDER

This is an application which has been filed by the applicants in CA - (CAA)83(ND)/2017 for pre-ponement of the date of hearing fixed by this Tribunal on 04.10.2017 to 14.9.2017 in view of the exigencies explained in the affidavit.

At the time of hearing, Ld. Senior Counsel appearing for the applicant represented that the defect as pointed out by this Tribunal vide order dated 16.8.2017 has been duly rectified and in the circumstances, the main application may be taken for due consideration.

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Taking into consideration the submissions made in the application and the documents annexed therewith in Form DIR-12 as well the representation of the Ld. Senior Counsel made on behalf of the applicants, this application stands allowed and main application is taken up for hearing today.

After due consideration of the submissions made by the Ld. Senior Counsel, the order in the main application is reserved.

(Ř. VÁRADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.9.2017